

(S)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>Rejoinder not filed</i></p>	<p><u>09.11.2005</u> <u>OA 99/2005</u> Mr. P.N. Jatti, Counsel for the applicant. Ms. Dilshd Khan, Proxy counsel for Mr. S.S. Hassan, Counsel for the respondents.  Learned counsel for the applicant prays for time to file rejoinder. Rejoinder positively be filed by 16.11.2005.  List it on 17.11.2005.</p>
	<p> (M.L. CHAUHAN) MEMBER (J)</p> <p> (A.K. AGARWAL) VICE CHAIRMAN</p>
<p><i>Copy of OA 2057/2005 M.L.C. 24/11/05 d/c</i></p>	<p><u>17.11.2005</u> <u>OA 99/2005 with MA 79/2005</u> Mr. P.N. Jatti, Counsel for the applicant Mr. S.S. Hasan, Counsel for the respondents.  Learned counsel for the applicant submits that he wants to withdraw this OA.  In view of the submission made by the learned counsel for the applicant, this OA shall stand dismissed as withdrawn.  In view of the order passed in the OA, as above, MA 79/2005 shall also stand disposed of accordingly.</p>